

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.15 - IA/558(AHM)2024
in
CP(IB) 78 of 2018

Proceedings under Section 10 IBC

IN THE MATTER OF:

Hardik Industrial Corporation Pvt Ltd
V/s
State Bank of India

.....Applicant

.....Respondent

Order delivered on: 10/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Kiran Shah, FCA
For the Respondent :

ORDER

IA/558(AHM)2024

This is Application filed by the Applicant/Liquidator under clause (n) of sub section (1) of section 35 of the Insolvency and Bankruptcy Code, 2016 r.w. sub Regulation (2) of Regulation 44 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 seeking extension of Liquidation period for continuation of the liquidation process in the matter of the Corporate Debtor - Hardik Industrial Corporation Pvt Ltd by a further period of six months.

Considering the submissions made by the Ld. FCA, we allow this application and thereby extend the period of liquidation process for further one month from the date of expiry.

In view of the above, IA 558 of 2024 is disposed-off.

Sd/-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

Sd/-

SHAMMI KHAN
MEMBER (JUDICIAL)